

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:148

ANSWERED ON:05.12.2013

MAXIMUM LIMIT OF SALARY AND PERQUISITES

Karunakaran Shri P.

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government proposes to fix the maximum limit of salary and perquisites in the corporate sector;
- (b) if so, the details thereof and the time by which these are likely to be implemented;
- (c) whether the Government is also planning to fix the limit of incentives like commission on sales/share in profits and passenger loading in airlines etc.;
- (d) if so, the steps being taken by the Government in this regard; and
- (e) if not, the manner in which the parity is likely to be brought in salaries of public and private sector?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a), (b) and (c) The maximum limit for Board level managerial remuneration in the Corporate Sector is 10% of net profit in case of Managing Director/Whole Time Directors and 1% of net profit in case of Non Whole Time Directors under Companies Act.
- (d) In view of (a), (b) and (c) above, the question does not arise.
- (e) Does not arise.